## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA NO. 397/98

New Delhi, this the 22nd day of September, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J) HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. Azim Ullah S/o Sh. Ali Baksh Ex. Substitute Loco Cleaner under Loco Foreman Northern Railway Moradabad presently c/o Sh. Mukesh Kumar Rathore, Gali No. 28, H.No. C-1/412, Karwal Nagar Extn. Khajori Khas, Delhi.

.... Applicant

(By Advocate: Sh. B.S.Mainee)

VS.

Union of India through

- The General Manager, 1. Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager, 2. Northern Railway, .... Respondents Moradabad. (By Advocate: Sh. Rajeev Bansal)

## ORDER (ORAL)

By Mr. Govindan S. Tampi,

this application, orders dated 10.9.91 passed by Assistant Mechanical Engineer, Northern Railway, Moradabad and dated 9.2.96 passed by Sr. Divisional Mechanical Engineer, Northern Railway, Moradabad, are under challenge.

The applicant who joined as a casual labourer in Mordabad Division and subsequently appointed as Substitute Loco Cleaner in Moradabad was proceeded against, under the charge-sheet His having denied the charge; enquiry dated 13.10.89. On receipt of the report of the enquiry proceedings proceed. officer, the disciplinary authority has decided by the

impugned order dated 10.9.91 to remove him from service. This was confirmed by the appellate order issued on 15.1.92. Aggrieved by the same he moved this Tribunal in OA No.944/92 which was disposed of on 22.8.95. The relevant portion of the appellate order reads as below:-

same has not been complied with by the "The delinquent. He has himself to suffer. Thus, this is a fit case where the Appellate authority to pass a detailed order after memo. of appearand in that way appeal memo. the considering any objective manner observation made in the judgment will not come in the way of Appellate authority. free to take his own view in the matter 18 the circumstances of the case and he may in the appellate stage himself give an at opportunity to cross-examine the witnesses which the applicant did not cross-examine by associating in the enquiry. It is open to the appellate authority to consider every objectively. The appellate consider the appeal authority, therefore, order in the speaking and pass direction.

partly therefore, application is, allowed and the case is remanded to the Appellate authority to decide the appeal of applicant by a speaking order in light of the observation made in the body of the judgment after giving a personal hearing the delinquent and also considering his request, if any, for corss-examining any of the witnesses examined in his absence. circumstances, the parties are directed the bear their own cost. The Appellate authority to conclude the proceedings of the expeditiously preferably appellate stage within a period of six months from the date of rceipt of copy of this order.

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3. Thereafter the Senior Divisional Mechanical Engineer in the DRM's office, Moradabad passed the revised appellate order dated 9.2.96 which reads as under:-

"In reference to above, the appellate authority has passed the following orders.

"That in compliance to the judgment of Honourable Central Administrative Tribunal, Principal Bench, New Delhi dated 22nd August, 1995 on OA NO. 944/92. Sh. Azimullah the delinquent was extended an opportunity vide this office letter No. 727E/D&AR/91-229/MB-129 dated 1.12.95, to before appellate authority personal hearing of his appear and cross-examination of PWs if desired by for him delinquent failed but the to turn although he was given 31 days time. It is evident that Sh. Azimullah was not inclined to follow the directives of Honourable Tribunal.



I reject the appeal."

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- Arguing for the applicant against the above order, Sh. Mainee, learned counsel stated that the order was totally non-speaking and  $\dot{p}s$  in consonance with the order issued by the Tribunal in the earlier OA. He has raised a number of points specifically on / non-speaking nature of the enquiry report before the disciplinary authority, but this was not dealt with by him in his order. He argues that the order of disciplinary authority was not correct. He also referred the decision of the Hon'ble apex Court wherein it was indicated that enquiry report should have been made available to the delinquent officer before the proceedings by the disciplinary authority. Sh. Mainee further argues that the appellate authority was directed to come to a conclusion independently applying his mind which has not been done. Thus, his rights have been violated. He seeks relief especially as what has been given is extreme penalty of removal.
- 5. Replying for the respondents Sh. Bansal learned counsel states that the appellate authority has acted in consonance with the directions given by the Tribunal. He also placed before us the relevant file  $\frac{6}{5}$  which the appellate order was given.

- given careful 4 consideration to contentions and also have perused the records placed before us by the counsel for respondents which he also showed to counsel for the respondents in the court. While disposing of the earlier OA the Tribunal had specifically stated that what was necessary is only to set aside the appellate order with direction to the appellate authority to consider the issues in and to apply his mind and to pass orders independent manner The records placed before us clearly shows that accordingly. the appellate authority had applied its mind on the issues and findings and decided the appeal though the operative potion of the appellate order was communicated to the In fact what was This was not correct. necessary justice was to communicate to the applicant the entire order is detailed and speaking one where all the points have been taken into consideration. By not making it available the applicant's right for review has been violated. irregularity.
- As earlier indicated, what is expected of us at this time is only to find out as to whether the appellate authority has acted in tune  $\frac{ui_{L^2}}{ac}$  the order of the Tribunal dated, 944/92, , functioning keeping in mind all the circumstances of the case also acting independently and applying its mind. perusal of the records placed before us made clear to us that he has done it but while communicating the order he has done a mistake by conty forwarding the operative portion. Beyond that no mistake or no irregularity has been done in this case. Sh. Mainee strenuously argues that the points relating the enquiry report had been raised by him also in earlier OA but. not been considered. We have seen the records has and found that a slight mention has been made in the OA, though it

been argued before the Tribunal earlie Tribunal has, therefore, correctly not recorded any finding on It is not for us to reopen the issue and go back on our coordinate Bench's decision. The interest of justice in this case would, to our mind, be fulfilled by directing the respondents to make available to the applicant within a week from today the full and detailed appellate order which is duly recorded in the file and leaving the applicant to avail himself of the remedy of review in terms of Rule 25 of Railway if he Servants (Discipline and Appeal) Rules, 1968, chooses.

8. The application is disposed of with the directions that if the applicant files a review petition within one month from the receipt of the appellate order, the same may be disposed of by a detailed and speaking order, within three months.

( GOVINDAN S. TAMPI ) Member (A) ( V.RAJAGOPALA REDDY ) Vice Chairman (J)

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